

Form G
Invitation for Expression of Interest
(Under Regulation 36A (1) of the Insolvency and Bankruptcy
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Reliance Naval and Engineering Limited
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	17 th October, 1997
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies – Ahmedabad
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L35110GJ1997PLC033193
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office: Pipavav Shipyard Limited, Pipavav Port, Post Uchhaya, Rajula – 365560, Gujarat Corporate office: Reliance Centre, 2nd Floor, South Wing, Santa Cruz (East), Mumbai – 400055, Maharashtra
6	INSOLVENCY COMMENCEMENT DATE OF THE CORPORATE DEBTOR	15 th January, 2020
	DATE OF INVITATION OF EXPRESSION OF INTEREST	28 th May, 2020
8	ELIGIBILITY FOR RESOLUTION APPLICANTS UNDER SECTION 25(2)(H) OF THE CODE IS AVAILABLE AT:	The eligibility criteria is mentioned in the detailed Expression of Interest process document available on the website of the corporate debtor https://www.rnaval.co.in/ or can be sought by sending an email to resolutionsudip@gmail.com and/or also from IP.RelianceNaval@duffandphelps.com
9	NORMS OF ELIGIBILITY APPLICABLE UNDER SECTION 29A ARE AVAILABLE AT:	Available at the website of IBBI (https://ibbi.gov.in/legal-framework/) and also available on the website of the Reliance Naval & Engineering Limited
10	LAST DATE FOR RECEIPT OF EXPRESSION OF INTEREST	27 th June, 2020
11	DATE OF ISSUE OF PROVISIONAL LIST OF PROSPECTIVE RESOLUTION APPLICANTS	2 nd July, 2020
12	LAST DATE FOR SUBMISSION OF OBJECTIONS TO PROVISIONAL LIST	7 th July, 2020
13	DATE OF ISSUE OF FINAL LIST OF PROSPECTIVE RESOLUTION APPLICANTS	17 th July, 2020
14	DATE OF ISSUE OF INFORMATION MEMORANDUM, EVALUATION MATRIX AND REQUEST FOR RESOLUTION PLANS TO PROSPECTIVE RESOLUTION APPLICANTS	7 th July, 2020
15	MANNER OF OBTAINING REQUEST FOR RESOLUTION PLAN, EVALUATION MATRIX, INFORMATION MEMORANDUM AND FURTHER INFORMATION	Will be shared in electronic form with eligible prospective resolution applicant. Process to be followed shall be also available on the website of the corporate debtor
16	LAST DATE FOR SUBMISSION OF RESOLUTION PLANS	6 th August, 2020

17	MANNER OF SUBMITTING RESOLUTION PLANS TO RESOLUTION PROFESSIONAL	Resolution Plan shall be submitted in a sealed cover at the following address: Mr. Sudip Bhattacharya Resolution Professional, Duff & Phelps India Private Limited Floor 14, Raheja Tower, Block G Bandra Kurla Complex, Bandra (E) Mumbai - 400 051 The Resolution Plan may also be submitted electronically at the following e-mail ID: resolutionsudip@gmail.com and/or IP.RelianceNaval@duffandphelps.com
18	ESTIMATED DATE FOR SUBMISSION OF RESOLUTION PLAN TO THE ADJUDICATING AUTHORITY FOR APPROVAL	5 th September, 2020
19	NAME AND REGISTRATION NUMBER OF THE RESOLUTION PROFESSIONAL	Mr. Sudip Bhattacharya IBBI/IPA-003/IP-N00080/2017-18/10703
20	NAME, ADDRESS AND E-EMAIL OF THE RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Mr. Sudip Bhattacharya 903 Queensgate CHS, Hiranandani Estate, Off Ghodbunder Road. Thane West, Mumbai - 400607 Email: resolutionsudip@gmail.com
21	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE RESOLUTION PROFESSIONAL	Mr. Sudip Bhattacharya – Resolution Professional Reliance Naval and Engineering Ltd C/o. Duff & Phelps India Pvt. Ltd. Floor 14, Raheja Tower, Block G Bandra Kurla Complex, Bandra (E) Mumbai - 400 051 Email id: IP.RelianceNaval@duffandphelps.com
22	FURTHER DETAILS ARE AVAILABLE AT OR WITH	Further information can be obtained from the Resolution Professional through the following e-mail ID: resolutionsudip@gmail.com and/or IP.RelianceNaval@duffandphelps.com
23	DATE OF PUBLICATION OF FORM G	28 th May, 2020



Sudip Bhattacharya
IBBI/IPA-003/IP-N00080/2017-18/10703
903 Queensgate CHS, Hiranandani Estate,
Off Ghodbunder Road.
Thane West, Mumbai – 400607
28th May 2020
Mumbai



Notes-

- 1) The RP/CoC shall have the discretion to change the criteria for the EOI at any point of time.
- 2) The RP/ CoC reserves the right to cancel/ modify the process/ application without assigning the reason and without any liability whatsoever.
- 3) CoC expressed and in opinion that due to situation of Lockdown, viewership of the Public Announcement will be very minimal. Public Announcement in news paper (both English & vernacular language) will be given on the very next day of relaxation lockdown announced by Central Government.